

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 127
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 26.08.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS

For the HDFC

Ms. Simran Sharma, Adv.

For the Respondent

Mr. Abhay Kaushik, Mr. Rishi & Mr. Keshav, Adv.

For the HSWC,

Ms. Manisha Agrawal Narain & Mr. Manoj Parashar, Adv.

ORDER

CA-1155/PB/2019

In compliance of the order dated 29.07.2019, CA-1155/PB/2019 and CA-1216/PB/2019 learned counsel for the respondent states that the reply has been filed and copies served.

Learned counsel appearing for the CA-1216/PB/2019 which is filed by proposed resolution applicant Compact Capital Limited. The

Proxy counsel seeks to withdraw the same. Let appropriate application be filed all counsels or records being remained present.

CA-1233/PB/2019

This application under Section 33 for liquidation has been filed. Learned counsel for the ex-management states that reply has been filed. Let copies be served to the counsel for the RP.

CA-432/PB/2019


Learned counsel for the ex-management submits that order dated 29.07.2019 has been complied with. Let the copy of additional affidavit be served to the counsel for the RP.

CA-1426/PB/2019

This application is filed by Haryana State Warehousing Corporation seeking directions against RP.

Learned counsel for RP accepts notice. Let the copy be served during the course of the day and reply be filed within one weeks.

List on 13.09.2019.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**